

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

Civil Appeal No. 5988/2014

NAGAR NIGAM LUCKNOW

APPELLANT(s)

VERSUS

KRISHNA DEVI & ORS

RESPONDENT(s)

O R D E R

None present for the appellant when the matter was called out.

Learned counsel for the appellant has failed to file fresh addresses of respondent nos. 6 and 7 despite opportunity given.

The civil appeal stands dismissed for non-prosecution qua respondent nos. 6 and 7.

.....J.

[ASHOK BHUSHAN]

NEW DELHI;

NOVEMBER 18, 2016

ITEM NO.14

IN COURT NO.9

SECTION XI

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Civil Appeal 5988/2014

NAGAR NIGAM LUCKNOW

Appellant(s)

VERSUS

KRISHNA DEVI & ORS

Respondent(s)

(office report for directions)

Date : 18/11/2016 This appeal was called on for hearing today.

CORAM : HONBLE MR. JUSTICE ASHOK BHUSHAN

[IN CHAMBERS]

For Appellant(s) Mr. Yash Pal Dhingra, AOR (NP)

For Respondent(s) Mr. Ashish Kr. Upadhyay, Adv.

Mr. Amit Pawan, AOR

Mr. Sudhansu Palo, Adv.

Ms. Kamini Jaiswal, AOR

Ms. Shumiala Altaf, Adv.

Mr. Jatinderpal Singh, Adv.

UPON hearing the counsel the Court made the following

O R D E R

None present for the appellant when the matter was called out.

Learned counsel for the appellant has failed to file fresh addresses of respondent nos. 6 and 7 despite opportunity given.

The civil appeal stands dismissed for non-prosecution qua respondent nos. 6 and 7.

(LAYA RAWAT) (MADHU NARULA)

Sr. P.A. COURT MASTER

(Signed order is placed on the file)